


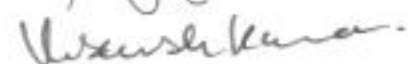
Allahabad Bench

CP No. (IB)167/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2019

NAME OF THE COMPANY: M/s Entire Infratech Pvt Ltd V/s M/s jaiprakash Associates Ltd

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	R. P. Agarwal	Sr. Adv	Respondent	
<u>2.</u>	Abhay Kumar Singh	Adv		
	Vishesh Kumar	Advocate	Petitioner	

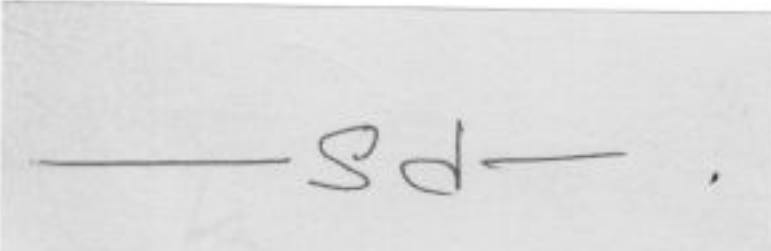
CP NO.(IB)167/ALD/2019

Sh. Vishesh Kumar, Advocate for petitioner and Sh. R.P. Agarwal, Sr. Advocate along with Sh. Abhay Kumar Singh, Advocate for respondent are present.

Ld. Counsel for the petitioner contends that the settlement agreement has been reached between the parties on 29.11.2019 and the copy of which has been produced before the Court. ^{which is being taken as record} So, he does not want to press the present petition. The aforesaid fact has not been disputed by the counsel for the respondent and further states that the entire amount has been paid to the petitioner.

In view of the submission made by the petitioner, no useful purpose would be served in keeping the proceeding pending in the matter, the present petition is dismissed as withdrawn as prayed for. No order as to cost.

Dated: 12.12.2019



(JUSTICE RAJESH DAYAL KHARE)
MEMBER (J)